

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Original Application No.382 of 1993

Makhan Das Vs Union of India & Ors

HON'BLE MR MAHARAJDIN MEMBER-J

Heard counsel for the applicant.

The applicant was appointed as E D Post as Runner. He on attaining the age of superannuation retired on 02/02/93. It is said that since the applicant worked in the Department with integrity and to the satisfaction of his officers, therefore, his term of service should be extended for further period of two years. There is no such rule under which such extension of service can be made. It is minimum expectation from a Government employee that he would work in the Department with integrity and to the satisfaction of the officers.

Thus the application is not maintainable and it is dismissed at admission stage.


27.4.93
MEMBER-J

Dated : Allahabad
April 27th, 1993.

(VKS)